

**SUPREME COURT OF INDIA**

Radha Krishna Rai

Vs.

Allahabad Bank

(K. Venkataswami and S. S. M. Quadri JJ.)

23.08.1999

**ORDER**

The Text below is only a summarized version of the order pronounced

The SC on the ground that the counsel of the appellant had misrepresented the fact that he had filed the appeal but in reality he had not done so condoned the delay of 1418 days in preferring the appeal before Davison Bench of High Court.